

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 117**

**RST.A (IBC)/6(CH)2023, COMP.APPL (IBC)/144(CH)2019, IA(I.B.C)/6(CH) 2024,**  
**IA(I.B.C)/2533(CH)2023, IA(I.B.C)/839(CH) 2023, IA(I.B.C)/53(CH) 2020,**  
**COMP.APPL (IBC)/1171(CH) 2019, IA(I.B.C)/1986(CH)2023, COMP.APPL**  
**IBC)/22(CH)2020, IA(I.B.C)/688(CH) 2022, IA(I.B.C)/22(CH) 2020**  
**COMP.APPL (IBC)/78(CH)2019, COMP.APPL (IBC)/60(CH)2020**  
**IA(I.B.C)/51(CH) 2021, IA(I.B.C)/97(CH) 2021, COMP.APPL (IBC)/79(CH)2019**  
**COMP.APPL (IBC)/936(CH)2019, IA(I.B.C)/40(CH)2021, COMP.APPL**  
**(IBC)/77(CH)2019, IA(I.B.C)/177(CH) 2020, IA(I.B.C)/136(CH) 2020,**  
**IA(I.B.C)/33(CH) 2020, 173/19, 436/19, 193/19**  
**CP (IB) No. 201/Chd/Chd/2018**

**(Admitted)**

**IN THE MATTER OF:-**

State Bank of India

...Petitioner

Versus

SRS Limited

...Respondent

**Under Section: 7, 1BC 2016 , Sec 60(5), Rule 11 of NCLT, 2016**

Due to paucity of time the matter could not be taken up, hence the matter is adjourned to 06.03.2024, higher on board.

Sd/-  
**Court Officer**

February 5, 2024  
TNV